CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 297/TD/2025

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 11th April, 2025

In the matter of

Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-State trading licence.

And In the matter of

Clickpower India Limited,

No. 22, VK Kalyani, 7th Floor, Sankey Road, Bengaluru- 560020, Karnataka

....Petitioner

The following were present:

Ms. Swapna Seshadri, Advocate, CIL

Ms. Harsha V. Rao, Advocate, CIL

Shri Aishwarya Subramaniam, Advocate, CIL

ORDER

The Petitioner, Clickpower India Limited (hereinafter referred to as 'the Petitioner'), registered under the Companies Act, 2013, has made the present application under Sections 14 and 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with Regulation 6 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and

other related matters) Regulations, 2020 (hereinafter referred to as "the Trading Licence Regulations") amended from time to time, for the grant of a Category 'V' trading licence for inter-State trading in electricity across India.

Hearing dated 25.3.2025

- 2. During the course of the hearing, the learned counsel for the Petitioner reiterated the submission made in the Petition and submitted that the Petitioner has already complied with all the requirements specified in the Trading Licence Regulations, 2020, including the issuance of notice in the Newspapers inviting the suggestions/ objections on the present application. However, no suggestion/objection has been received so far. She further submitted that if any information is required, the Petitioner will file the same within two days. After considering the submissions made by the learned counsel for the Petitioner, the Commission admitted the matter and directed the Petitioner to furnish the following information/clarification on an affidavit:
 - (a) Keeping in view that the Associate company of the Petitioner is a Facilitator member on the Power Exchange, the Petitioner to clarify its approach forward, especially with regard to the Facilitator membership.
 - (b) Undertaking to the effect that the Petitioner does not hold transmission licence and shall not undertake transmission of electricity if granted a trading licence
 - (c) The Petition indicates that Mr. Vishal Pandya and Mr. Vibhav Nuwal are both Managing Directors(MD) in the Petitioner company. Thus, a clarification about actual posts held by both these persons.
- 3. The Petitioner, vide its affidavit dated 1.4.2025, has submitted as under:
 - (i) With regard to (a) above, the Petitioner has initiated the process of withdrawing the Facilitator membership of Power Exchange currently held by an

associate company of the Petitioner. Upon grant of the trading licence, the Petitioner will completely withdraw such facilitator membership.

- (ii) With regard to (b) above, transmission business, the Petitioner has undertaken that it does not hold a transmission licence and shall not engage in the transmission of electricity upon grant of the trading licence to the Petitioner.
- (iii) With regard to (c) above, the Annexure A/5 of the Petition inadvertently contained an incorrect mention of the designations of Mr. Vishal Pandya and Mr. Vibhav Nuwal. However, Annexure D to the Petition correctly reflects their designations. As per the records dated 31.12.2024, Mr. Vishal Pandya holds the position of Managing Director of CIL, while Mr. Vibhav Nuwal holds the position of Director of the company, with DIN 02054824.

Hearing dated 8.4.2025

- 4. The matter was heard on 8.4.2025. During the course of the hearing, the learned counsel for the Petitioner submitted that the Petitioner has filed the information called for. She further submitted that the Petitioner company satisfies all the criteria for the grant of a Category 'V' trading licence as stipulated in the Trading Licence Regulations and prayed to grant a trading licence to the Petitioner.
- 5. We have perused the documents available on record. Regulation 6 of the Trading Licence Regulations provides for the procedure for the grant of a trading licence as under:

"6. Procedure for grant of licence

- (1) Any person desirous of undertaking inter-State trading in electricity shall make an application to the Commission for grant of licence in the manner specified in Form-I appended to these regulations and such application shall be accompanied by-
 - (a) Such application fee as prescribed by the Central Government from time to time and shall be paid as per the procedure specified in Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any statutory re-enactment thereof.
 - (b) Copies of the annual reports in case of the persons incorporated under the Companies Act, 1956 or Companies Act, 2013 including audited accounts along with the Directors' Report, Auditors' Report, the Schedules and notes to accounts for one Year immediately preceding the Year in which the application has been made and the audited special balance sheet as on any date falling within 30 days immediately preceding the date of filing the application.
- (2) The Applicant shall post complete application along with annexures and enclosures on its website so as to facilitate access to the application by any person through internet and shall keep them on the website till the disposal of the application.
- (3) The Applicant shall within 7 days after making such application, publish a notice of its application, in two daily newspapers in Form II, with the following particulars, namely:

- (4) The Applicant shall within 7 days from the date of publication of the notice as aforesaid submit to the Commission on affidavit the details of the notice published and shall also file the original complete page of the newspaper in which the notice has been published.
- (5) The Applicant shall allow a period of 30 days to the public to file objections or suggestions to the notice of application published in the newspapers.
- (6) The Applicant shall file its reply before the Commission within 30 days from the last date of receipt of objections or suggestions from the public.
- (7) The Commission after consideration of the objections or suggestions received in response to the notice published by the Applicant and its reply may reject the application or may propose to grant licence.
- (8) When the Commission proposes to grant licence, it shall publish a notice of its proposal in two daily newspapers, as the Commission may consider

- appropriate, stating the name and address of the person to whom it proposes to issue the licence and with such other details as the Commission considers appropriate, to invite further objections or suggestions to its proposal."
- 6. The Petitioner has submitted the application as per Form-I, along with the requisite fees.
- 7. The Petitioner has uploaded the application for the grant of a trading licence on its website in terms of Clause (3) of Regulation 6 of the Trading Licence Regulations and further placed on record the relevant copies of the newspapers in original in which notice of its application has been published. The Petitioner, vide its affidavit dated 30.1.2025, has submitted that notices under sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 6 of the Trading Licence Regulations have been published by the Petitioner company on 30.1.2025 in the 'Business Standard' (Ahmedabad, Bhopal, Bengaluru, Bhubaneshwar, Chandigarh, Chennai, New Delhi, Hyderabad, Kolkata, Kochi, Lucknow, Pune and Mumbai editions) and 'Kannada Prabha' (Bangalore edition). It has been submitted by the Petitioner that no objection has been received in response to the public notices.
- 8. The Petitioner Company was incorporated under the Companies Act, 2013, on 24.5.2022. The proviso to Clause (1) of Regulation 3 of the Trading Licence Regulations provides that the Petitioner should have been authorized to undertake trading in electricity by its Memorandum of Association. We note that trading in electricity is covered under its Memorandum of Association of the Petitioner Company. Clause 3(A)(1) of the Memorandum of Association of the Petitioner company reads as under:

- "3(A)(1)(a). "To generate, accumulate, transmit, distribute, purchase, sell, supply and trade electric power or any other energy from conventional/nonconventional energy by Biomass, Hydro, Thermal, Gas, Air, Diesel oil, or through renewable energy sources, Wind mill, Solar Farm, Distributed Energy resources, battery energy storage systems (BESS) or another means/ source on a commercial basis and to construct, lay down, establish, operate and maintain power/energy generating stations, including buildings, structures, works, machineries, equipments, cables, wires, lines, accumulators, lamps, and works and to undertake or to carry on the business of managing, owning, controlling, erecting, commissioning, operating, running, leasing or transferring Power plants and Plants based on conventional or non-conventional energy source, thermal power plants, atomic power plants, solar energy plants, wind energy plants, mechanical, electrical, hydel, civil engineering works, Boiler houses, steam Turbines, Switch Yards, Transformer Yards, Sub stations, Transmission Lines, Accumulators, Workshops and all other attributes including environmental attributes associated with general energy, environmental and electricity markets in India and outside India."
- 9. In view of the above, it has been submitted by the Petitioner that it fulfils the requirements specified in Clause (1) of Regulation 3 of the Trading Licence Regulations.
- 10. In accordance with Clause (3) of Regulation 3 of the Trading Licence Regulations, a person applying for a Category 'V' trading licence should have a net worth of Rs. two crores and should have maintained a minimum current ratio and liquidity ratio of 1:1 as on the date of the Audited Special Balance Sheet accompanying the application. The Petitioner has submitted the Audited Balance Sheet as on 31.12.2024.
- 11. Based on the Audited Special Balance Sheet as on 31.12.2024, net worth, current ratio, and liquidity ratio have been worked out as under:

(Rs. in lakh)

Net Worth Computation	As per Audited Special Balance Sheet as on 31.12.2024
Particulars	007.00
A) Paid up equity capital (1)	225.00
B) Reserves and Surplus	
B.1. Capital Reserves	0.00
B.2. Capital Redemption Reserve	0.00
B.3. Debenture Redemption Reserve	0.00
B.4. Revaluation Reserve	0.00
B.5. Share Options Outstanding Account & Reserves other than free reserves	0.00
B.6. Securities Premium Reserve	0.00
B.7. Surplus (P and L Account)	6.90
B.8. Other Free Reserves (i.e. general reserve and cash flow reserve)	0.00
Free Reserves & Surplus considered for net worth (2) (B6+B7+B8)	6.90
C) Loans and Advances given to associates (3)	0.00
D) Deferred expenditure (including Misc. Expenses) not written off (4)	0.00
Net Worth (1+2-3-4)	231.90

12. The net worth of the Petitioner is further represented by the following:

(Rs. in lakh)

Net worth (Asset approach), Current Ratio & Liquidity Ratio computation	As per Audited Special Balance Sheet as on 31.12.2024
A) Non-current Assets	
A.1 Net block of Tangible Asset	0.00
A.2 Net Block of Intangible Asset	0.00
A.3 Capital work in progress	0.00
A.4 Intangible Assets under development	0.00
A.5 Non-Current investments	0.00
A.6 Deferred Tax Assets	0.00
A.7 Long-term loans and advances	0.00

A.7.1 Less: Loans & Advances given to Associates included in above	0.00
A.7.2 Net Long-Term Loans & Advances (A.7 - A.7.1)	0.00
A.8 Other non-current asset (Right of use assets, capital advances and prepaid expenses, etc.)	0.00
A.9 Deferred expenditure (including Misc. Expenses) not written off (Not considered for net worth computation)	0.00
Total Non-Current Assets	0.00
Total Non-Current Assets considered for net worth (1)	0.00
B. Non-Current Liabilities, Preferential Share & Share Application money and Reserves other than free reserves	
B.1 Share application money pending allotment	0.00
B.2 Preference Share Capital	0.00
B.3 Long term Borrowings	0.00
B.4 Deferred tax Liabilities	0.00
B.5 Other Long-Term Liabilities	0.00
B.6 Long Term provisions	0.00
B.7 Reserves other than free reserves	0.00
Total Non-Current Liabilities, Reserves other than free reserves considered for Net worth (2)	0.00
C. Current Assets	
C.1. Current Investments	0.00
C.2. Inventories	0.00
C.3. Trade Receivables	0.00
C.4. Cash and cash equivalents	81.90
C.5 Short Term Loans & Advances	0.00
C.5.1 Less: Loans and Advances given to associates	0.00
C.5.2 Net Short-Term Loan and Advances (C.5 - C.5.1)	0.00
C.6 Other current assets	150.30
C.7 Deferred Expenditure	0.00
Total Current Assets	232.20
Total Current Asset considered for Net worth (3)	232.20
D. Current Liabilities	
D.1. Short-term Borrowings	0.00
D.2. Trade payables	0.20
D.3. Other Current liabilities	0.20
D.4. Short-term provisions	0.00
Total Current Liabilities considered for Net worth (4)	0.40
Net worth ((1-2) +(3-4))	231.80

13. Based on the Audited Balance Sheet as on 31.12.2024, net worth, current ratio, and liquidity ratio have been worked out as under:

Sr. No.	Particulars	As per Audited Special Balance Sheet as on 31.12.2024 (Rs. in lakh)
1.	Net Worth (Rs. in Lakh)	231.80
2.	Current Ratio	580.50
3.	Liquidity Ratio	580.50

- 14. In accordance with Clause (2) of Regulation 3 of the Trading Licence Regulations, the Petitioner should have at least one full-time professional with qualifications and experience in power system operation and commercial aspects of power transfer, finance, commerce, and accounts. With regard to full-time professionals, the Petitioner vide its affidavit dated 1.4.2025 has submitted that Mr. Vishal Pandya, Master of Technology (Electrical & Electronics) is a Managing Director-Clickpower India Limited and has 18+ years' experience in power sector and Mr. Vibhav Nuwal, Director of the Petitioner company has 2 years of experience in the field of audit, finance, business management, strategy, renewable energy, energy, and environmental markets. Accordingly, as per the information submitted by the Petitioner, it fulfils the requirements of Clause (2) of Regulation 3 of the Trading Licence Regulations.
- 15. The Memorandum of Association authorizes the Petitioner company to engage in the transmission of electricity. The Petitioner has submitted an undertaking to the effect that it will not engage in the transmission business without surrendering the trading licence, if granted by the Commission.
- 16. On consideration of the above facts, after a preliminary examination, we find that

the Petitioner meets the requirements as specified in the Trading Licence Regulations for the grant of a Category 'V' trading licence. In view thereof, the Commission proposes to grant a Category 'V' trading licence to the Petitioner. We direct that a notice under Clause (a) of Sub-section (5) of Section 15 of the Act be issued inviting further suggestions or objections to the proposal of the Commission.

17. The Petition shall be listed for a final hearing on 23.4.2025.

Sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Harish Dudani) (Ramesh Babu V.) (Jishnu Barua) Member Member Chairperson